

officers were there and they discussed policy matters.

There is another matter. The Chief Minister of West Bengal has been fasting since Yesterday and the Prime Minister has not said anything about it.

MR. SPEAKER : I have received that motion already about the Chief Minister of West Bengal from a number of hon. Members. It has already been allowed by the Rajya Sabha and I have no objection if this House also wants it. I have also received a call attention notice.

Calling Attention motion can be given, but I am going to allow any debate on it except that there is a Calling Attention Motion which is pending in the Rajya Sabha, and it may be given; here also it is pending before us.

SHRI S. M. BANERJEE (Kanpur) : The Chief Minister of a State is on hunger-strike why should we have a Calling Attention notice on it.

MR. SPEAKER : Mr. Banerjee, please sit down. If Sant Fateh Singh or anybody else does it, and if that is admissible by way of a Calling Attention notice here why not the Chief Ministers fast? (*Interruption*)

SHRI S. M. BANERJEE : Sir, on a point of order, I seek your guidance.

श्री रवि राय : श्री टी० टी० कृष्णमाचारी के बारे में अभी जो सवाल यहां पर उठाया गया है उसके बारे में क्या हुआ ?

MR. SPEAKER : Order, order. Mr. Banerjee please sit down. On this point, I am not prepared to allow any debate. (*Interruption*)

SHRI S. M. BANERJEE : Sir, you referred to Sant Fateh Singh who is threatening by his self-immolation or something like that. And that is regarding Chandigarh which is a problem. But here, the Chief Minister of a State is going on a fast, which is taking the shape of a self-analysis or self-study. So, how is it of any urgent importance as far as this House is concerned ?

MR. SPEAKER : I have usually not been allowing any debates on that but some calling attention motions were allowed. This is not a question of any urgent demand or urgent importance or anything else. But it is extremely unusual for a Chief Minister to go on a fast. Suppose, if all the Chief Ministers go on fast, who will work in the States? (*Interruption*)

AN HON. MEMBER : T. T. Krishnamachari.

MR. SPEAKER : About Mr. T. T. Krishnamachari, I cannot allow it. Mr. Banerjee, please sit down.

SHRI S. M. BANERJEE : If not today, tomorrow, there will be a point of order. Therefore, let us settle it now.

MR. SPEAKER : Order, order. I am on my legs. Please sit down. About Mr. T. T. Krishnamachari, I am not going to allow a debate on that, but I can send your question or calling attention, whether it is, to the Minister. If he likes he can make a statement. But otherwise I cannot allow it.

श्री रवि राय : यह बड़ा गम्भीर मामला है और प्रधान मंत्री क्या कोई इस बारे में बयान दे रही हैं ?

SHRI SHEO NARAIN (Basti) : It is a very serious matter.

MR. SPEAKER : Order, order. I am proceeding to the next item.

12.27 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT, 1956

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed.

I beg to lay on the Table a copy each of the following Notifications under sub-section

(3) of section 642 of the Companies Act, 1956—

- (1) The Cost Audit (Report) Amendment Rules, 1969, published in Notification No. G. S. R. 2297 in Gazette of India dated the 27th September, 1969.
- (2) The Cost Accounting Records (Electric Fans) Rules, 1969, published in Notification No. G. S. R. 2298 in Gazette of India dated the 27th September, 1969 together with corrigendum thereto published in Notification No. G. S. R. 2626 in Gazette of India dated the 15th November, 1969;
- (3) The Cost Accounting Records (Electric Motors) Rules, 1969, published in Notification No. G. S. R. 2574 in Gazette of India dated the 8th November, 1969. [*Placed in Library. See No. LT-2173/69.*]

NOTIFICATION UNDER FORWARD
CONTRACTS (REGULATION)
ACT, 1952.

SHRI BHANU PRAKASH SINGH :
On behalf of Shri Raghunatha Reddy,

I beg to lay on the Table a copy of Notification No. S.O. 4438 (English version) and S.O. 4439 (Hindi version) published in Gazette of India dated the 1st November, 1969, issued under section 6 of the Forward Contracts (Regulation) Act, 1952. [*Placed in Library. See No. LT-2174/69.*]

BIHAR CONTINGENCY FUND
(AMENDMENT), ACT, 1969.

THE MINISTER OF STATE IN THE
MINISTRY OF SUPPLY AND IN THE
MINISTRY OF FINANCE (SHRI R. K.
KHADILKAR) : On behalf of Shri P. C.
Setbi,

I beg to lay on the Table a copy of the Bihar Contingency Fund (Amendment) Act, 1969 (Hindi and English versions) (President's Act No. 9 of 1969) published in Gazette of India dated the 15th November, 1969, under sub-section (3) of

section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1969. [*Placed in Library. See No. LT-2175/69.*]

12.28 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the All-India Service (Laying of Regulations. Before Parliament) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1969."

ALL INDIA SERVICES (LAYING
OF REGULATIONS BEFORE
PARLIAMENT) BILL.

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the All-India Services (Laying of Regulations Before Parliament) Bill, 1969, as passed by Rajya Sabha.

12.29 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : Last Friday, when I announced the business of the House, you were good enough to recall that the view of the Business Advisory Committee was that the motion on communal disturbances should be from the Home Minister. I have since contacted the Home Minister and he has agreed to move the motion himself. Tomorrow afternoon he will lay a statement on communal disturbances on the Table of the Lok Sabha, and the motion, with your permission, will be debated on the 4th, at 3 O'clock.

MR. SPEAKER : The Business Advisory Committee has taken a decision that on